

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION NO. 15
TO BE ANSWERED ON 18.07.2022

Irregularities by Corporate Entities

15: SHRI BALAK NATH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the corporate entities of the Government have committed economic irregularities during the post demonetization years
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) whether the Government has implemented any scheme in Alwar in the State of Rajasthan for development of industries in this area; and
- (d) if so, the percentage of increase in employment along with the total turnover of these industries during the last three years?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KRISHANRAO KARAD)

- (a) and (b) The Central Public Sector Enterprises (CPSEs) function under the administrative control of respective Ministries/Departments. The audit of such Government Companies is conducted by Comptroller and Auditor General of India (C&AG) under the provisions of the Companies Act, 2013. C & AG brings two reports namely, General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) and the Compliance Audit Observation Report. General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) Report provides an overall picture of the financial performance of the CPSEs as revealed from their accounts. Compliance Audit Observation report includes important audit findings noticed as a result of test check of accounts and records of Central Government Companies and Corporations conducted by C & AG. The latest General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) Report No 12 of 2021 and Compliance Audit Observation Report No 14 of 2021 for the period ending on 31.3.2020 were placed in both the Houses of Parliament on 21st December 2021. The action taken or reply to the audit points raised are addressed by the CPSEs and the respective administrative Ministries/Departments directly.

(c) Department of Public Enterprises does not have any scheme for development of industries.

(d) Does not arise in view of (c) above.
